



2026:AHC:50114

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 855 of 2026

Ram Prakash

.....Petitioner(s)

Versus

Board Of Revenue, Allahabad And 7 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Kshatresh Kumar, Mukesh Kumar Tiwari
Counsel for Respondent(s)	:	Azad Rai, C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard learned counsel for the petitioner, Mr. Hari Mohan Srivastava, learned Additional Chief Standing Counsel for the State-respondents and Mr. Azad Rai, learned counsel for the respondent- Gaon Sabha.

2. The instant writ petition has been filed for the following relief:

"issue a writ, order or direction in the nature of mandamus directing the Hon'ble Member (Judicial), Board of Revenue, Allahabad to decide the Recall Application bearing Case No.REC/4348/2024/ Kaushambi pending before him since 14.10.2024 as expeditiously as possible so that the justice may be done with the applicant; otherwise the applicant/ O.P. No.3 shall suffer irreparable loss and injury."

3. Learned counsel for the petitioner submitted that the recall application along with the prayer for condonation of delay filed on behalf of the petitioner is pending before Board of Revenue, as such, direction be issued for expeditious disposal of pending recall application.

4. I have considered the argument advanced by learned counsel for the petitioner and perused the records.

5. There is no dispute about the fact that the recall application filed by the petitioner is time barred.

6. No case for expeditious disposal of time barred recall application is made out.

7. The writ petition is ***dismissed accordingly.***

(Chandra Kumar Rai,J.)

March 11, 2026

Rameez